

29

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1336/2004

New Delhi, this the 28th day of June, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, MEMBER (A)

C.P. Abdul Rahoof
s/o Late C.P. Mohammed
Chekidappurath House
P.O. Downhill Malappuram
Mylapuram, Dist. Malappuram
Kerala Pin 676519. Applicant

(By Advocate: Ms. Nasreen Alam)

Versus,

1. Union of India and Others
Through its Secretary
Ministry of External Affairs
South Block, New Delhi - 110 001.
2. Director (ADP) LC Section
Ministry of External Affairs
Akbar Bhawan, New Delhi.
3. The Consul General
Consulate General of India
Jeddah, Saudi Arabia
4. Vice-Consul (AD)
Consulate General of India
Jeddah, Saudi Arabia. Respondents

O R D E R (Oral)

Justice V.S. Aggarwal:-

The applicant seeks quashing of the order of 14.6.2003 whereby it has been mentioned that consequent upon acceptance of his resignation, the applicant is relieved of his duty in the Consulate General of India.

2. Learned counsel for the applicant made certain submissions on the merits of the matter. For the present, we are not delving into the same, the reason

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... being that the applicant has already submitted a representation pertaining to certain facts alleged by him dated 2.9.2003. We are informed that the Consulate General of India has received the said representation.

3. Keeping in view the abovesaid facts, it is directed that the Consul General of India at Jeddah would consider and pass a speaking order on the representation of the applicant and communicate it to him. Even if the representation has not been received, the applicant is permitted to send a copy of the same within a week from today. The necessary consideration may be effected within four months of the receipt of the certified copy of the present order. O.A. is disposed of.


(S. A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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